

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

STARRED QUESTION NO:312
ANSWERED ON:18.03.2015
REGULATORY FRAMEWORK FOR CONSTRUCTION SECTOR
Adsul Shri Anandrao ;Yadav Shri Dharmendra

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether construction has been declared as an industry and if so, the details thereof;
- (b) whether a common construction law and a regulatory framework on an all India basis exists to regulate construction sector;
- (c) if so, the details thereof and if not, the reasons therefor;
- (d) the details of existing rules, laws and statutes that are applicable to the construction sector; and
- (e) the steps taken/proposed to be taken by the Government to have a regulatory set up/legal framework for the construction sector?

Answer

THE MINISTER OF URBAN DEVELOPMENT (SHRI M. VENKAYYA NAIDU)

(a) to (e): A Statement is laid on the table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (e) of LOK SABHA STARRED QUESTION NO.312 TO BE ANSWERED ON 18.03.2015

(a) : No Madam.

(b) : No Madam.

(c) : Question does not arise.

(d) : The major Acts, Rules and Regulations which are relevant to the field construction are enumerated below:

(i) The Indian Contract Act, 1872.

(ii) The Building & other Constructions workers (regulation of employment and conditions of service) Act, 1996.

iii) The Building & other construction workers welfare cess Act, 1996.

iv) Employees' Provident Fund & miscellaneous Act, 1952

v) Contract Labour, (Regulation & Abolition Central Rules, 1971.

vi) Child Labour (Prohibition and regulation) Act, 1986.

vii) ESIC Act, 1948.

viii) The Arbitration & Conciliation Act, 1996.

ix) The Water (Prevention and control of pollution) Act, 1974 and rules 1975.

x) Air (Prevention and control of Pollution) Act 1981.

xi) The noise pollution (regulation & control) rules, 2000.

xii) The Building and other Construction Workers (RECS) Central Rules, 1998.

(e) : The Government is in process of enacting the Real Estates (Regulation & Development) Bill. The Bill proposes to regulate

contract entered between the promoter and the allottee for timely execution of projects. The proposed Real Estate (Regulation & Development) Bill will have all India jurisdiction.